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GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

West Bengal Act XXII of 1958

THE WEST BENGAL LIFTS AND ESCALATORS
(AMENDMENT) ACT, 1958.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 19th January, 1959.]

[19th January, 1959.]

An Act to amend the West Bengal Lifts and Escalators Act, 1955.

West
Ben. Act
V of 1955.

WHEREAS it is expedient to amend the West Bengal Lifts and Escalators Act, 1955 for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Ninth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. This Act may be called the West Bengal Lifts and Escalators (Amendment) Act, 1958. Short title

2. In the proviso to section 7 of the West Bengal Lifts and Escalators Act, 1955 (hereinafter referred to as the said Act)— Amend-
ment of
section 7
of West
Ben. Act
V of 1955

(1) for the words "three months" the words "six months" shall be substituted and shall be deemed always to have been substituted;

(2) for the word and figure "section 8" the words and figures "sub-section (1) of section 8" shall be substituted and shall be deemed always to have been substituted.

3. In section 8 of the said Act—

(1) In sub-section (1)— Amend-
ment of
section 8.

(i) for the words and figures "Notwithstanding anything contained in sections 4 and 5, the" the word "The" shall be substituted and shall be deemed always to have been substituted;

*Price—Indian, 12 nP.; English, 3d.

2 *The West Bengal Lifts and Escalators. (Amendment)
Act, 1958.*

[West Ben. Act XXII of 1958.]

(Section 4.)

(ii) for the words "three months" the words "six months" shall be substituted and shall be deemed always to have been substituted; and

(iii) after sub-section (I) the following sub-section shall be inserted, namely:—

"(IA) Without prejudice to the provisions of section 18, the owner of any premises in which a lift has been installed before the commencement of this Act who has not applied for a license for the working of such lift within the period of six months referred to in sub-section (I) may apply after the expiry of the said period of six months for a license for the working of such lift.";

(2) to sub-section (2) the following proviso shall be added, namely:—

"Provided that a fee of double the amount mentioned in sub-section (4) of section 5 shall be paid along with an application under sub-section (IA), which shall not be refunded whether the license is granted or not."

Repeal of
West
Ben. Ord.
VI of 1958
and
Savings.

4. (1) The West Bengal Lifts and Escalators (Amendment) Ordinance, 1958, is hereby repealed.

West Ben.
Ord. VI of
1958.

(2) Any application made, any order passed, any action taken or anything whatsoever done under any provision of the said Ordinance shall be deemed to have been made, passed, taken or done under the corresponding provision of this Act, as if this Act were in force on the day on which such application, order, action or thing was made, passed, taken or done.